

DIVISION BENCH

ITEM NO.132

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CA No.05/2024 IN APPEAL No.02/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

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|----------------------------|--|
| NAME OF THE COMPANY | AAKASH METAL REFINERY (INDIA) PRIVATE LIMITED VS ROC, KANPUR. |
| UNDER SECTION | 252 (1) OF COMPANIES ACT, 2013 |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anil Kumar, PCS. : *For the Appellant & Applicant*
Sh. Krishna Dev Vyas, Adv. : *For the RoC, Kanpur*
Sh. Krishna Agarwal, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

- 1.** The report on behalf of ROC has already been filed with advance copy already supplied to the other side.
- 2.** Ld. Sr. Standing Counsel, Sh. Krishna Agarwal appears through VC on behalf of the Income Tax Department and states that the copy of the petition be supplied to him.
- 3.** Ld. Authorized Representative for the Petitioner is directed to supply the copy of the petition to the Ld. Counsel representing the Income Tax Department within a period of three days on his email ID to be shared on the chat box today itself.
- 4.** Let the reply be filed by the Income Tax Department within a period of two weeks by serving an advance copy to the other side.
- 5.** The matter is adjourned for further hearing on 8th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

4th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*